

GOVERNMENT OF INDIA  
MINISTRY OF EDUCATION  
DEPARTMENT OF SCHOOL EDUCATION & LITERACY  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO- 2435**  
ANSWERED ON- 22/03/2023

**REIMBURSEMENTS UNDER RIGHT TO EDUCATION**

2435 Dr. Fauzia Khan:

Will the Minister of Education be pleased to state:

- (a) the details of the Central Government's contribution towards the reimbursements as per the Right to Education Act for the past five years and the current year, State-wise; and
- (b) the details of such amounts transferred to State Governments for the current year, State-wise?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF EDUCATION  
(SMT. ANNPURNA DEVI)

(a) & (b): Section 12(2) of the Right of Children to Free and Compulsory Education (RTE) Act provides for reimbursement to the Private Unaided Schools for admitting children under Section 12(1)(c). The reimbursement is based on the per-child expenditure notified by the State or the actual amount charged by the school, whichever is less. The reimbursement towards expenditure incurred for 25% admissions in private unaided schools under Section 12(1) (c) of the RTE Act is supported under Samagra Shiksha since 2014-15(earlier under SSA), subject to a maximum ceiling of 20% of the total Annual Work Plan and Budget approved by the Government of India for a State/UT under the Scheme. The reimbursement for this purpose is based on the proof of actual payment made to schools by the States. The fund approved for reimbursement to the States/UTs is a part of the overall allocation under the centrally sponsored scheme of Samagra Shiksha for a given year which is shared between Centre and States/ UTs as per the applicable fund sharing pattern prescribed by the Ministry of Finance.

The amount approved towards reimbursement to the States and UTs for admission under Section 12(1)(c) of the RTE Act, 2009 for the year 2018-19 to 2022-23 is at **Annexure**.

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## ANNEXURE

**ANNEXURE REFERRED TO IN REPLY TO PARTS (A) & (B) OF RAJYA SABHA UNSTARRED QUESTION NO. 2435 ANSWERED ON 22<sup>ND</sup> MARCH, 2023 ASKED BY HON'BLE MP DR. FAUZIA KHAN REGARDING REIMBURSEMENTS UNDER RIGHT TO EDUCATION**

**Amount approved towards reimbursement for admissions under Section 12 (1)(C) of the RTE Act 2009**

(₹ in Lakhs)

S. No.	State	2018-19	2019-20	2020-21	2021-22	2022-23
1	Bihar	9000.3	0	0	0	0
2	Chandigarh	2.959	0	0	72.72	14.99755
3	Chhattisgarh	14030.29	4949.6	9269.77	10644.84	7789.3605
4	Daman and Diu	0	0	0	0	23.14
5	Delhi	5252.26	6294.31	9500.68	8799.09	7932.70935
6	Gujarat	7033.46	14218.16	19228.13	26593.78	33091.92065
7	Himachal Pradesh	0	0	6.81	19.04	13.8229
8	Jharkhand	241.84	716.30	600.07	782.28	692.16925
9	Karnataka	29318.6	14859	19999.53	19998.88	19180.59529
10	Madhya Pradesh	18712.12	24000.78	26570.78	29646.37	34289.003
11	Maharashtra	24427.95	12000	8206.01	5000.00	4290.96
12	Odisha	88.33	88.333	99.29	95.93	130.43
13	Rajasthan	23581.55	17424.93	22647.63	29664.16	17044.89
14	Tamil Nadu	2769.99	7078.406	11827.54	18499.08	23919.168
15	Tripura	0	0	0	2.11	3.171
16	Uttar Pradesh	653.59	2586.516	2696.11	302.84	243.07
17	Uttarakhand	4714.644	5786.355	14942.67	13890.75	10033.428
	<b>Total</b>	<b>139827.90</b>	<b>110002.69</b>	<b>145595.016</b>	<b>164011.86</b>	<b>158692.8274</b>

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